

[Mr. Speaker]

I have not allowed it and I am not going to argue about it. There is no question of a point of order. I have not accepted it. I have conveyed it to him. My ruling is that I do not accept it. (Interruptions).

MR. SPEAKER: Please do not speak unless you are permitted. (Interruptions).

श्री नक्षु लियये : मैं दो मिनट में नये रूल के अनुसार अपनी बात कहूँ।

MR. SPEAKER: When there is already a debate going on, you can refer to this matter at that time.

SHRI JYOTIRMOY BOSU: What about MISA .... (Interruptions).

MR. SPEAKER: No, I did not allow. (Interruptions).

SHRI JYOTIRMOY BOSU: About the Gurdwara Prabandhak Committee, I have given a notice. The Government is interfering into the religious places of the Sikh community. The Government should make a statement. You must make an observation.

MR. SPEAKER: I am not here to receive directions from you that I must do this and I must do that. I do not mind if the Government comes forward and makes a statement about matters that you have raised. You must raise it with my permission. You should not get up abruptly. I have not allowed it.

SHRI JYOTIRMOY BOSU: I wrote to you.

MR. SPEAKER: You write to me so many letters that there are not so many minutes. (Interruptions).

MR. SPEAKER: The debate on the Untouchability (Offences) Bill is going on. These matters can be raised

in the course of the debate and the Minister will reply to the debate. .. (Interruptions).

MR. SPEAKER: You cannot force me that I must do this and I must do that. I have given my ruling.

I am not taking notice of anything. No Member was called. Nothing is on record whether from this side or that side.... (Interruptions).

MR. SPEAKER: Kindly sit down.

मैंने किसी को नहीं बुलाया।

यह एकमरमाइज रोजाना शुरू हो जाती है। मैं दो, तीन दिन से बीमार हूँ और आपने यह एकमरमाइज शुरू करवा दी।

12.15 hrs.

QUESTION OF PRIVILEGE RE: A LETTER ALLEGED TO HAVE BEEN WRITTEN BY EMPLOYEES OF HINDALCO TO PRESIDENT OF HINDALCO

MR. SPEAKER: Regarding this privilege that was sought to be raised by Shri Janeshwar Misra and Shri Limaye about HINDALCO, I see that, an officer of HINDALCO writes a letter to another officer, and that is sought to be raised in the form of a privilege motion.

SOME HON. MEMBERS: No, no.

MR. SPEAKER: The Prime Minister has said that they had suggested to Shri Raj Narain to hand over the original so that an enquiry could be carried out further. After that, Mr. Subramaniam produced the letter they had written, and that letter was dated 11-11-1974.... (Interruptions).

If the facts are disputed, it cannot be a privilege.

**SHRI MADHU LIMAYE (Banks):**  
Why not?

श्री मधुस्वर लिम्बे : वह आरोप लगाया गया था कि वह फेजई लेटर था और उनका मामला ट्रिप्लिथेक्स कमेटी में जाना चाहिए था। वह भी सबहमम्यन ने कहा है। हम इस चुनौती को स्वीकार करने के लिये तैयार हैं।

**MR. SPEAKER:** It cannot be raised as a privilege. Mr. Subramaniam had read it out.

**SHRI SHYAMNANDAN MISHRA (Begusarai):** You may hear us for a while.

**MR. SPEAKER:** I will hear everybody.

It cannot come in the form of a privilege motion, whatever it is.

The Prime Minister wrote to him. He has said that it was suggested to him by the Department that he should produce the original so that it can be further investigated. It was stated by Shri Raj Narain that the letter was not received by him. But they have produced the letter dated 11th November 1974. (Interruptions). If you dispute it, it cannot be a privilege.

**SHRI SHYAMNANDAN MISHRA:** We made a special request to you in writing yesterday. (Interruptions)

सच्यवक महोदय : आपने पहले इसके बारे में कह दिया है। आप को मेरी क्लिग के बाद भी कुछ कहना है ?

श्री श्यामनन्दन मिश्र : हमने कल धाराकी लिख कर भेजा है। उसको आप देख लें।

If they want to make an issue of it, we are prepared for that. The issue will be joined.

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सच्यवक महोदय : त्रिप्लेज के तौर पर नहीं जा सकता है।

I have very carefully considered it. It cannot be raised as a question of privilege.

**SHRI SHYAMNANDAN MISHRA:** This is a question of privilege. Let me make my submission.

**MR. SPEAKER:** Not after my ruling. I am sorry. I have given my ruling. I am not allowing any one.

There can be no point of order on my ruling. I have heard you all. I have given my ruling. I have studied everything. There is no question of privilege. I am sorry. I cannot allow any one to speak after I have given my ruling. Now Papers Laid. (Interruptions).

12.35 hrs.

#### PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS OF INDIAN DRUGS AND PHARMACEUTICAL LIMITED, NEW DELHI, FERTILIZERS AND CHEMICALS TRAVANCORE LTD., AND PYRITES, PHOSPHATES AND CHEMICALS LTD., FOR 1973-74 AND AUDIT REPORTS THEREON AND REPORTS AND RECOMMENDATIONS OF COMMITTEE ON DRUGS AND PHARMACEUTICAL INDUSTRY

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH):  
I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:

(a) (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1973-74.